

**HIGH COURT OF DELHI : NEW DELHI**

**NOTIFICATION**

No. 85/Rules/DHC

Dated : 23.01.2014

In exercise of the powers conferred by Section 129 of the Code of Civil Procedure, 1908 (Act 5 of 1908) and Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendments in Chapter XXIII in the Delhi High Court (Original Side) Rules, 1967 with immediate effect :-

THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING PARA D(3) OF SCHEDULE (TABLE OF FEES) TO CHAPTER XXIII :-

- (3) Fees of Commissioners for attesting affidavits, oaths, or affirmations at the Court House, for every affidavit, oath or affirmation. - Rs.20.00

**NOTE :** THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-

**(SANGITA DHINGRA SEHGAL)**  
**REGISTRAR GENERAL**